

- (ii) Ten thousand rupees under the Parivar Labh Yojana to the next of kin of each deceased above 18 years of age.
- (iii) Social Security Pension to eligible persons.
- (iv) Indira Awaas to each family.
- (v) Ten thousand rupees to each injured person.
- (vi) Free ration (100 kg. rice, pulses, mustard oil/kerosene oil) to each of the affected families;
- (vii) Blanket/dhotis/saris to each member of the affected families.

The relief granted by the State Government in the case of the Narainpur carnage is as follows:

- (i) One lakh twenty thousand rupees as ex-gratia grant to the dependent of each deceased.
- (ii) Ten thousand rupees under the Family Benefit Scheme to eligible next of kin.
- (iii) Social Security Pension to eligible persons.
- (iv) Free ration (100 kg. rice, pulses, mustard oil/kerosene, etc.) to each of the affected families.
- (v) Blankets/Dhotis/Saris to each member of the affected families.

(d) 'Public Order' and 'Police' are State subjects as per the Seventh Schedule to the Constitution of India and, as such, the registration, investigation and detection of crime as well as the prevention of crime are essentially the responsibility of the State Governments. The Central Government has, however, been advising the State Governments, from time to time, to give more focussed attention to the improvement of administration of Criminal Justice System to ensure prevention of atrocities against the Scheduled Castes, Scheduled Tribes and other vulnerable sections of the society.

Crimes Against SC/STs

1595. DR. (MS.) P. SELVIE DAS: Will the Minister of HOME AFFAIRS be pleased to state:

(a) what are the details of various crimes against SCs/STs registered during last three years, year-wise;

(b) the number of persons challaned and punished;

(c) whether Government have received the required information from the State Governments, pertaining to crimes against SCs/STs; and

(d) what steps are proposed to be taken to contain such crimes?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) and (b) Available information in regard to various crimes against SCs/STs registered during the years 1996, 1997 and 1998 (upto available months) is given in the enclosed statement (*See below*)

Information relating to number of persons charge-sheeted and convicted under the PCR Act and the SC/ST (POA) Act during the year? 1996 and 1997 is given below:

Year	PCR Act		SC/ST(POA) Act	
	Charge-sheet	Con-victed	Charge-sheet	Con-victed
1996	3526	1443	29335	5514
1997	3056	1089	26016	5721

Similar information for the year 1998 is yet to be received.

(c) and (d) 'Public Order' and 'Police' are State subjects as per the seventh Schedule to the Constitution of India and, as such the registration, investigation and detection of crime as well as the prevention of crime are essentially the responsibility of the State Government. The Central Government has, however, been advising the State Governments, from time to time, to give more focused attention to the improvement of administration of Criminal Justice System to ensure prevention of atrocities against the Scheduled Castes, Scheduled Tribes and other vulnerable sections of the society.

Statement

Incidence of Crime against SCs/STs during the year 1996, 1997 and 1998.

	1996		1997		1998	
	SCs	STs	SCs	STs	SCs	STs
1. MURDER	543	94	513	95	409	61
2. HURT	4585	694	3860	706	3717	586
3. RAPE	949	314	1037	315	855	331
4. KIDNAPPING AND ABDUCTION	281	50	243	41	234	58
5. DACOITY	90	32	58	3	42	5
6. ROBBERY	213	21	162	6	142	14
7. ARSON	464	51	389	29	311	34
8. PCR ACT	1417	72	1216	88	702	48
9. SC/ST (PREV.) OF ATROCITIES ACT, 1989	9620	754	8070	643	6731	592
10. OTHER OFFENCES	13278	2891	12396	2716	10351	2283
11. TOTAL	31440	4973	27944	4644	23574	4012

N.B. The figures for the year 1998 pertain upto the month of August in case of Meghalaya; September in case of Orissa; October in case of Arunachal Pradesh, Assam & J& K State and upto the month of November, 1998 in case of the States of Andhra Pradesh, Gujarat, Kerala, Madhya Pradesh, Manipur, Mizoram, Rajasthan, Sikkim. Uttar Pradesh and West Bengal and the Union Territory of Daman & Diu.

Train Robberies

1596. SHRI AMAR SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) what is the number of train robberies which took place during the last four months, alongwith the names of places and trains;

(b) how many persons have since been arrested; and

(c) whether any compensation has been given to the victims and if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) to (c) Available information in regard to train robberies during the last four months is given in the enclosed statement (*See below*).

Compensation is provided by the Railways only to those people who are killed/injured in train accidents.